
(2021) 06 KL CK 0126
In the High Court Of Kerala
Case No : Writ Petition (C) No. 26599 OF 2020

Surendran.V.

APPELLANT

Vs

District Collector Civil Station, Kozhikode

RESPONDENT

Date of Decision : 09-06-2021

Acts Referred:

Citation : (2021) 06 KL CK 0126

Hon'ble Judges : C. S. Dias, J

Bench : Single Bench

Advocate : M.Promodh Kumar, Maya Chandran, Paul Abraham Vakkanal, Vinod Singh Cheriyan, T.M.Khalid, K.P.Susmitha, Rahmathullah.M

Final Decision : Disposed Of

Judgement

C.S.Dias, J

1. The petitioner states to be an authorised dealer of Milma products in Kunnamangalam area. The petitioner was sanctioned with one cent of land in Re-survey No.46/4 in Kunnamangalam, on lease for a period of three years, by the 1st respondent as per Ext.P1 for operating a Milma booth. The petitioner had paid the requisite fees and executed Ext.P2 lease deed with the 1st respondent. This Court by Ext.P4 judgment directed the 1st respondent to identify the property allotted to the petitioner, pursuant to which an extensive survey was conducted and it was found that the property was not private land. Thereafter, the petitioner submitted Ext.P6 application for building permit, which was found defective. Subsequently, the petitioner re-submitted the application along with the requisite documents, but the 2nd respondent by Ext.P10 letter again returned the application on flimsy grounds. After obtaining Exts.P5 and P11, the petitioner has re-submitted

the application for building permit along with Ext.P12 letter. The petitioner seeks for a direction to the 2nd respondent to consider Exts.P6 and P12 applications for building permit submitted by the petitioner within a time frame.

2. Heard the learned counsel appearing for the petitioner and the learned Government Pleader appearing for respondents 1 and 2.

3. Taking note of the fact that the petitioner's application for building permit is pending consideration before the 2nd respondent, as evidenced by

Exts.P6 and P12, since 9.11.2020, without expressing anything on the merits of the matter, I direct the 2nd respondent to consider and dispose of

Exts.P6 and P12 applications for building permit, in accordance with law, as expeditiously as possible and at any rate within a period of one month

from the date of receipt of a copy of this judgment.

The writ petition is ordered accordingly.